

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 6(ND)15**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K.MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

**NAME OF THE COMPANY: M/s. Raj Kumar Giri V/s. M/s. Integrated Envirotech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

**S.NO.            NAME            DESIGNATION            REPRESENTATION            SIGNATURE**

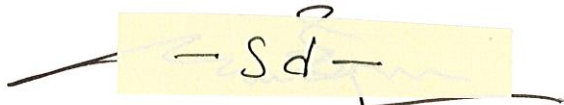
**Present: For Petitioner (s): Present for Counsel.**

**For Respondent (s): None.**

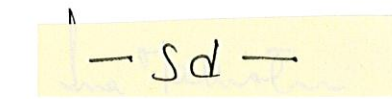
**Order**

It is submitted by the learned counsel of the petitioner that the respondents had agreed to the valuation arrived at during the meeting dated 16<sup>th</sup> June 2017 held in the chamber of the petitioner's counsel. The respondents were to convey the time frame when the agreed amount would be given to the petitioners. As none is present, notice be issued to the respondents and their counsel to be present in court.

To come up on 18<sup>th</sup> August 2017. Dasti.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]